

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:1065
ANSWERED ON:04.03.2013
EXEMPTION TO CRICKET CONTROL BOARD FROM RTI
Jaiswal Shri Gorakh Prasad ;Rama Devi Smt.

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Cricket Control Board has been exempted from the ambit of the RTI Act;
- (b) if so, the details thereof;
- (c) whether the Government is providing some special facilities to Cricket Control Board;
- (d) if so, the details of such facilities and the provisions under which the Board is exempted from RTI Act; and
- (e) the reaction of the Government in this regard along with the efforts made to bring Cricket Control Board under the purview of RTI Act?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) to (e) The need for bringing National Sports Federations (NSFs) including BCCI under ambit of the Right to Information Act, (RTI) 2005 has been voiced from time to time. Accordingly, Government in April, 2010 declared all the NSFs receiving grant of Rs.10.00 lakhs or more, during a year as Public Authority under Section 2(h) of the RTI Act, 2005. This provision is a part of the National Sports Development Code of India, 2011 which has been in force w.e.f. from 31st January, 2011. While releasing the grant to the NSF it is invariably verified that the NSF has complied with the aforesaid provisions. The matter regarding BCCI being a public authority in terms of section 2(h) of the RTI Act has been raised before the Central Information Commission (CIC). The Government has made written submission on 16.12.2011 & 9.1.2012 before the CIC.

The Board of Control for Cricket in India (BCCI) is an autonomous body registered under the Societies Registration Act. The Ministry only grants permission to BCCI from sports angle for holding events in India and participation in international events abroad at no cost to Government subject to the clearance of the Ministry of External Affairs from political angle and the Ministry of Home Affairs from security angle. Ministry of Finance (Deptt. of Revenue) has informed vide their letter dated 23rd March, 2012 that no specific exemption of Customs, Central Excise duty and Service Tax has been extended to BCCI in the last three years and the current year, except an exemption for temporary import of specified sports, medical, photographic, broadcast and office equipment for the purpose of organizing the International Cricket Council World Cup 2011 as per Notification No.07/11-Customs dated 9.2.11.